

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2180**

**TO BE ANSWERED ON WEDNESDAY, 15<sup>TH</sup> MARCH, 2017**

**ELECTORAL BRIBERY AS COGNISABLE OFFENCE**

2180. SHRI JOSE K. MANI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Chief Election Commissioner has reiterated Election Commission's long-standing demand to make electoral bribery a cognisable offence under the code of Criminal Procedure and if so, the details thereof;
- (b) whether the Centre had drawn up a draft Amendment Bill to the effect in consultation with the Law Ministry and also sought comments from States as criminal law and criminal procedure are in the Concurrent List; and
- (c) if so, the status of the Centre's efforts in this direction?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P.P.CHAUDHARY)**

- (a): The proposal of the Election Commission for making electoral bribery a cognizable offence under section 171B of the Indian Penal Code is under consideration of the Government.
- (b): Yes, Madam.
- (c): The draft formulation drawn up in this regard has been circulated to all stake-holders for their final vetting.

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